

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(IB)-630(PB)/2019

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

v.

Mastana Foods Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SBI : Mr. PBA Srinivasan, Adv.

For the Applicant : Mr. Virender Ganda, Sr. Adv., Ms. Akanksha Mathur,
Mr. Srijan Jain, Adv.

Mr. Pankaj Pandey, Adv. in IA-3593/2023

Ms. Pallavi Singh, Adv. In IA-1346/2022

For the RP : Mr. Pankaj Agarwal, Mr. Shashwat Srivastava, Adv.

For the SRA : Mr. Sumesh Dhawan, Mr. Ragahv Dembla, Adv.

For the Excise & Taxation Officer of State tax : Mr. Amit Kumar Singh, Proxy Counsel for main
counsel Dr. Hemant Gupta, Adv.

ORDER

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 01.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)